

(1997) 09 AHC CK 0073
In the Allahabad High Court
Case No : C.M.W.P. No. 31877 of 1990

Bir Singh

APPELLANT

Vs

Regional Transport Authority, Dehradun and another

RESPONDENT

Date of Decision : 17-09-1997

Acts Referred:

Citation : (1999) 1 ACC 101 : (1998) 1 AWC 708

Hon'ble Judges : R.R.K. Trivedi, J;M. Katju, J

Bench : Division Bench

Advocate : M.M. Ghildyal, for the Appellant; S.C. and A.D. Saunders, for the Respondent

Final Decision : Dismissed

Judgement

R.R.K. Trivedi and M. Katju, JJ.—Heard counsel for the petitioner and learned standing counsel.

2. This petition has been filed for a direction to the respondents not to grant/ Issue permits on Dehradun-Vikas Nagar--Dak Paththar via Prem Nagar. This relief has been sought on the ground that the route is a notified route. In out opinion, it is not necessary to issue any direction in this regard. If the route in question or any part thereof is a notified route, then permit cannot be granted on the same.

3. We thus dispose of this petition with the direction to the respondent No. 1 that whenever they propose to grant any permit on the aforesaid route, they shall hear the petitioner who is an existing operator on the route and pass a speaking order on his objection before granting a permit. It shall be open to the petitioner to raise all questions of law and fact In their objection. The interim order dated 5.12.1990 is discharged.